

7
ITEM NO.12

COURT NO.2

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) No.23696/2012
(From the judgment and order dated 13/01/2012 in WT No.423/2004 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

SHRI BHAWANI PAPER MILLS LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T. and with prayer for interim
relief and office report)

Date: 07/12/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN

HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s) Mr. Dhruv Agarwal, Sr. Adv.
Mr. Shwetank Sailakwal, Adv.
for Mr. Vipin Kumar Jai, Adv.

For Respondent(s) Mr. Vinay Garg, Adv.
Mr. Tanmaya Agarwal, Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

The appeal will be heard on the SLP Paper Book. Additional
documents, if any, may be filed by the parties.

Ad interim order dated 3rd August, 2012 is made absolute
till the disposal of the appeal.

|(VINOD LAKHINA)
|COURT MASTER

| |(KUSUM GULATI)
| |COURT MASTER

|
|